

1	2	3	4	5	6	7	8
9.	Jammu & Kashmir	12	97	20	137	0	166
10.	Karnataka	79	184	88	134	71	173
11.	Kerala	102	164	135	254	167	421
12.	Madhya Pradesh	935	2184	893	2372	1016	2500
13.	Maharashtra	506	856	453	991	501	745
14.	Manipur	3	9	7	7	3	6
15.	Meghalaya	7	10	10	23	4	33
16.	Mizoram	7	34	29	20	11	41
17.	Nagaland	0	16	0	9	3	14
18.	Orissa	101	452	83	534	122	557
19.	Punjab	31	65	106	72	75	109
20.	Rajasthan	124	912	118	1044	143	1112
21.	Sikkim	3	0	4	5	4	3
22.	Tamil Nadu	56	212	107	228	108	216
23.	Tripura	18	57	20	70	23	75
24.	Uttar Pradesh	484	1324	535	1319	472	985
25.	West Bengal	360	443	251	604	273	551
Total (States)		3928	9455	3807	10533	4107	10654
<b>Union Territories:</b>							
26.	Andaman & Nicobar Islands	1	4	4	3	6	3
27.	Chandigarh	2	3	1	8	3	6
28.	Dadra & Nagar Haveli	0	1	0	3	1	1
29.	Daman & Diu	1	1	0	1	0	1
30.	Delhi	134	242	269	218	295	255
31.	Lakshdweep	0	0	0	0	0	0
32.	Pondicherry	1	1	2	0	2	2
Total (UTs)		139	252	276	233	307	268
(Total All-India)		4067	9707	4083	10766	4414	10922

Source: Crime in India Data.

Note: Figures for 1997 are provisional.

[Translation]

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Bhopal Gas Tragedy

#### Financial Assistance to Bhopal Gas Victims

91. SHRI SUSHIL CHANDRA VARMA : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) the total amount deposited in the Supreme

Court by the Union Carbide for providing financial assistance to the gas victims and the date on which this amount has deposited;

(b) the total amount out of it spent or balance for paying compensation so far; and

(c) whether the remaining amount is likely to be spent fully keeping in view the pace of disbursement of this amount?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. A.K. PATEL) :  
(a) The Union Carbide Corpn. and Union Carbide India Ltd. deposited an amount of US\$ 420 million and Rs. 68.99 crore respectively as compensation in Reserve Bank of India in Feb. 1989 in the name of the Registrar, Supreme Court.

(b) According to information furnished by the office of the Welfare Commissioner, the total amount of compensation disbursed up to 31.12.1998 was approx. Rs. 996.00 crore.

(c) Since the claims are still under adjudication, it is not possible to make forecast regarding the amount to be utilised.

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### Recognition to Schools for CBSE Syllabus

92. SHRI HIRA LAL ROY : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the criteria adopted for giving recognition to schools for CBSE syllabus; and

(b) the number of schools given recognition by the CBSE during the last three years till date in the country?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF DEPARTMENT OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : (a) As per information furnished by the Central Board of Secondary Education (CBSE), the Board grants affiliation to the schools who fulfill various conditions prescribed in the Affiliation Bye-laws of the Board which inter alia prescribe minimum requirements in terms of land, building, management, teaching staff, salaries, syllabus etc. and a no objection certificate from the concerned State Government/UT Administration.

(b) Affiliation has been granted to 862 schools since 1.4.1996 till date.

[English]

### Housing Finance Corporation

93. SHRI TARIQ ANWAR : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the Housing Finance Corporation are accepting or renewing public deposits;

(b) if so, the details thereof; and

(c) if not, the reasons therefor? .

THE MINISTER OF URBAN AFFAIRS AND EMPLOYMENT (SHRI RAM JETHMALANI) : (a) Yes, Sir. Housing Finance Corporations are accepting Public deposits in accordance with the directions of National Housing Bank issued under provisions of NHB Act, 1987.

(b) These finance corporations whose net owned fund exceeds Rs. 25 lakh and who have a credit rating of atleast 'A' can accept deposits w.e.f. 01.01.1999, upto 5 times their NOF.

Before 1.1.99, those Housing Finance Corporations which have accepted deposits & which do not meet the above requirements have been given time upto September, 2000 to bring down the level of deposits and advised not to renew the deposits on maturity.

(c) Does not arise.

[Translation]

### Guru Ghasi Dass Birthday

94. SHRI PUNNU LAL MOHALE : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government propose to declare Guru Ghasi Dass birthday i.e. 18th December a public holiday; and

(b) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) No, Sir.

(b) Does not arise.

[English]

### Availability of Land

95. SHRI BRAJAJA KISHORE TRIPATHY  
DR. SANJAY SINH :

Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) the total acre of land likely to be available for low income group and middle income group persons after the repeal of the Urban Land Ceiling Act, in each of the metropolitan cities;

(b) the extent upto which the price of surplus land are likely to come down; and

(c) the action the Government contemplate to prevent the hoarding of released land due to repeal of "ULCRA"?

THE MINISTER OF URBAN AFFAIRS AND EMPLOYMENT (SHRI RAM JETHMALANI) : (a) and (b) The Urban Land (Ceiling & Regulation) Act, 1976 was repealed through an Ordinance notified on